

13

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

*No Selection*

O.A. No. 198/92 with  
T.A. No. M.A. 177/92

DATE OF DECISION 23-3-1993

Shri Jagdishchandra A and others Petitioner

Shri M.A. Kadri

Advocate for the Petitioner(s)

Versus

Union of India and others

Respondent

Shri N.S. Shevde

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel

Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

1. Jagdishchandra A. Joshi
2. Kriparam T.
3. Somabhai B.
4. Dharamsingh G.
5. Abdulrehman J.
6. Vinaykumar R.
7. Vishnudas B.
8. Bashirkhan S. Applicant.

Advocate Shri M.A. Kadri

~~Verusaa~~

1. Union of India  
Owing and representing  
through the General Manager  
Western Railway  
Head Quarter Office Chruchgate  
Bombay 400 020
2. The Divisional Rail Manager  
Baroda Division  
Divisional Office at  
Pratapnagar Baroda. Respondents.

Advocate Shri N.S. Shevde

O R A L J U D G E M E N T

In

O.A. 198/92 with M.A. 177/92

Date :- 23-3-199

Per Hon'ble Shri N.B. Patel Vice Chairman.

M.A. is allowed. The result sheet produced with this M.A. be taken on the record of the original application and may be marked as R-2. M.A. is disposed of accordingly.

2. Mr. Kadri, on behalf of the applicants, seeks permission to withdraw the original application. He also submits a purshis in that behalf. He states that applicants Nos 1 to 5 have now no grievance. He wants liberty to be reserved for the rest of the applicants to move the Tribunal

afresh, if they have any grievance. Permission granted. Application stands disposed of with liberty to <sup>the</sup> applicant nos 6 to 8, as prayed for. No order as to costs.

  
(V. Radhakrishnan)

Member (A)

  
(N.B. Patel)

Vice Chairman.

\*AS.